

Change in Judicial set-up consequent upon the Division of Manipur

3407. SHRI N. TOMBI SINGH : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the Government of Manipur is considering the introduction of a change in the judicial set-up consequent upon the division of Manipur into five Districts ;

(b) if so, when such change is being actually introduced ; and

(c) if not, the reasons therefor ?

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE) : (a) to (c). Consequent upon the division of Manipur into five Districts each District has, to the extent desirable, been made self-contained for judicial purposes. There are now five District Magistrates in Manipur as against one in the past and 25 Sub-divisional Magistrates/Magistrates 1st Class in the existing twenty five administrative units as against ten in the past. An earlier anomaly whereby some cases arising in the hills were tried in Courts located in the central districts because of overlapping jurisdiction of thanas has also been set right so that cases arising in the hill districts can be tried there. Because of relatively little work in the hill districts concerning the Courts of District and Sessions Judges, no separate appointment of a District and Sessions Judge for any hill district is considered necessary.

Small Scale Industries in Manipur

3408. SHRI N. TOMBI SINGH : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) the reasons for the slow development of Small Scale Industries in Manipur ; and

(b) the steps taken or proposed to be taken to improve the situation ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD) : (a) and (b). The information has been called for from the Manipur Administration and will be laid on the Table of the House.

Elimination of Corruption in Indian Railways

3409. SHRI S. C. SAMANTA : Will the Minister of RAILWAYS be pleased to state :

(a) whether there is any agency in the administrative machinery of the Indian Railways which is engaged in finding out the various kinds of corruption among the railway staff ; and

(b) if not, the reasons therefor ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) A full fledged Vigilance Organisation functions on the Indian Railways for dealing with complaints of corruption and malpractices against Railway Servants. Apart from investigations into written complaints and information received by it, the Organisation also conducts on its own preventive checks and selective studies with a view to unearth corrupt-practices and bring to light the modes of and scope for corruption.

(b) Does not arise.

Rail Link connecting Banspani with Jhakhapura

3410. SHRI D. K. PANDA : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Rail Link connecting Banspani with Jhakhapura is proposed to be constructed during the year 1971 ; and

(b) if not, the reasons therefor ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) No.

(b) The construction of this rail link is not justified, at present, on traffic and financial considerations.

बिना किसानों की भूमि भारत हीरो इलेक्ट्रीकल्स लिमिटेड, हरिद्वार द्वारा अर्जित की गई है उनको रोकना

3411. श्री सुलकी राज सेनी : क्या औद्योगिक विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत हीरो इलेक्ट्रीकल्स, हरिद्वार के